

30/100
3
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 365/1/2001

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet.....O.A-365/1/2001.....Pg.....1to.....2
2. Judgment/Order dtd.07/12/2001.....Pg.....1to.....4Dismissed
Common order, 14, 365/01
3. Judgment & Order dtd.....Received from H.C/Supreme Court
4. O.A.....365/1/2001.....Pg.....1to.....50
5. E.P/M.P.....1/1.....Pg.....1to.....
6. R.A/C.P.....1/1.....Pg.....1to.....
7. W.S. Filed by Respondents No. 1 to 3 Pg.....1to.....5
8. Rejoinder.....Pg.....1to.....
9. Reply.....Pg.....1to.....
10. Any other Papers.....Pg.....1to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendment Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

FORM No. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:GUWAHATI.

ORDERS SHEET

APPLICATION NO. 365/2001

Applicant (s) P. N. Singha & Ors.

Respondent(s) U.O.I. & Ors

Advocate for the Applicant: Mr K. K. Phukan & S. Chakraborty

Advocate for the Respondant: None.

Notes of the Registry	Date	Order of the Tribunal
	12.9.01	After hearing Mr.K.K.Phukan, learned counsel for the applicants and Mr.A.Deb Roy, learned Sr. C.G.S.C for the respondents, the application is admitted.
		I Issue usual notices. List on 12.10.2001 for order.
This application is in form but not in the donation Petition is filed and vide A.P. No. <u>X</u> C.P. for K. S. den: 69 788/06 IPO/BZ No. 69 6 18875 Dated <u>12-9-2001</u>		<u>K. C. Sharmin</u> Member
<i>By Register</i>		
3 copies filed.		
<i>Wrote</i> <i>01/9/2001</i>		
	12.10.01	Mr.B.C.Pathak, learned Addl.C.G.S.C for the respondents stated that today he has filed written statement. The subject matter in this O.A. is similar to the one in O.A.14/2001. He prays that both the cases be listed for hearing together.
		I List the case alongwith O.A.14/2001 on 05.12.2001 for hearing.
Notice prepared and sent to D.Ls for serving the Respondent No 1 to 3 by Legal A.D.		<u>K. C. Sharmin</u> Member
<i>10/10/01</i>		
DIN No <u>3525 Mr 3527</u>	bb	
dd <u>19/9/01</u>	5/12	I Heard Mr.K. Phukan, learned Counsel for the applicant & Mr.B.C.Pathak, Addl.C.G.S.C. for the respondent.
① Service report are still awaited.		I Hearing concluded.
		I Judgment reserved.

365/2001

M. A. Deb Roy

15-10-2001

W.L.S. submitted
by the Repdts. No. 1 to 3.

7.12.01. Judgement and order pronounced in the open court. kept in separate sheets. The application is dismissed. No order as to costs.

Member (J)

1 C Usha
Member (A)

trd

8/13/2001/11

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 14 of 2001

with

Original Application No. 365 of 2001

Date of decision : This the 22nd day of December, 2001.

Hon'ble Mr. K.K.Sharma, Member (A).

Hon'ble Mrs. Bharati Ray, Member (J).

O.A. No. 14 of 2001.

Shri Kshirode Chandra Bhattacharjee,
Private Secretary,
O/o the Divisional Organiser,
NA Division, SSB,
Tezpur & 21 Ors.

...Applicants

By Advocate Mr. K.K.Phukan, Mr. S.Chakraborty

-versus-

1. Union of India
Repesented by the Cabinet Secretary
to the Government of India,
Department of Cabinet Affairs,
Bikanir House, Sahjanan Road
New Delhi.
2. Director General of Security
Block-V (East), R.K.Puram,
New Delhi.
3. Director, SSB Directorate,
East Block-V, R.K.Puram,
New Delhi.
4. Divisional Organiser, NAD, SSB,
Tezpur.
5. Divisional Organiser, SSB,
A.P.Division, Itanagar.
6. Deputy Inspector General,
Training Centre, SSB,
Salonibari.

...Respondents.

By Advocate Mr. A.Deb Roy, Sr. C.G.S.C.

O.A. No. 365 of 2001.

Shri Harendra Narayan Singha
Area Organiser, SSB,
Kokrajhar & 6 Ors.

...Applicants

By Advocate Mr. K.K.Phukan

-versus-

Contd...

1. Union of India
Represented by the Secretary to
the Government of India,
Department of Home Affairs,
C.G.O. Complex, R.K.Puram,
New Delhi-110066.
2. Director General, S.S.B.
Ministry of Home Affairs
R.K.Puram,
New Delhi-110066.
3. Divisional Organiser, SSB,
N.A.O., Tezpur, Assam.

...Respondents

By Advocate Mr. B.C.Pathak, Addl.C.G.S.C.

O R D E R

MRS. BHARATI RAY, MEMBER (J).

Similar questions arise for consideration in these two applications hence these are disposed of by common order.

All the 29 applicants are working in the department of Special service Bureau (for short SSB). They have filed these applications under Section 19 of the Administrative Tribunals Act, 1985 and were permitted to pursue these applications under the provision of Central Administrative Tribunal (Procedure) Rules, 1987.

It is the case of the applicants that the Cabinet Secretariat letter dated 18.12.1987 (Annexure 11 to the O.A. No.365/2001) addressed to the Director (Planning), Directorate General of Security informed that various concessions were granted to the staff of SSB, SFF, C.I.O.A. and Directorate of Accounts and the said concessions (and according to item 2 of Annexure-1 to the said letter) ration allowance to the rank of Field Officers and below has been granted. It is the grievance of the applicants that although they are also entitled to Ration Allowance in the light of the Cabinet Secretariat letter dated 18.12.1987 but the same has not been granted to the applicants. The applicants made representation before

the authority but the same was not considered on the ground that applicants are the Gazetted Officers and the same was clarified vide letter issued under Memorandum dated 5.4.2000 (Annexure-XI to the OA). Being aggrieved by the said decision the applicants have filed this application seeking a direction to the respondents for granting ration allowance to the applicants as has been granted to the similarly situated person at Tezpur, SSB.

2. The respondents have contested the application by filing written statement. It is the stand of the respondents that this concession of Ration Allowance is authorised to the rank of Field officer and below only and the same is not authorised to civilian gazetted executive and non-executive employees. The representations of the applicants have been considered by the authority and replied on merits. It is also contended by the respondents that the Scheme issued by the Govt. of India issued under letter dated 18.12.1987 clearly stipulates that the concession of Ration Allowance has been granted to the executive staff up to the rank of Field Officers. It is also contended by the respondents that the case of the applicants is not at all covered by the decision rendered by this Tribunal as claimed by the applicants in para (viii) of the O.A. and the present application is devoid of merit and liable to be dismissed.

3. The learned counsel for the applicants argued strongly on the point. Referring to the judgement passed by this Tribunal which is annexed as Annexure A to the O.A. and submitted that the case of the applicants are fully covered by those judgements and the applicants are therefore entitled to get the relief as prayed for in the application.

4. We have heard the learned counsel for the parties and perusing the application, material papers on record and the written statement filed by the respondents. Concessions made at

2
serial No.2 in Annexure-I to the letter dted 18.12.1987 is reproduced below :

"Ration Allowance to the rank of Field Officers and below at the following rates excepting SSB personnel and Dy. Comdts/Coy Comdrs/Astt. Coy Comdrs of SFF and also those on deputation in the SFF from the Army."

From above, it is clear that the persons who are holding the post above the rank of Field Officer are not entitled to the Ration Allowance as provided for. After going through the judgment passed by the Tribunal (A-I collectively), it is found that applicants in those cases were working in the rank of Field Officer/below the rank of Field Officer.

5. Considering the above facts and judgment relied upon by the counsel for the applicants and Annexure I to the letter dated 18.12.1987 we are of the view that the Ration Allowance was granted to the personnel holding the rank of field officer and below. The applicants are holding the post above the rank of Field Officer, therefore the applicants are not entitled to the relief prayed for and there is no alternative but to dismiss the application. Accordingly the applications are dismissed. There, shall however be no order as to costs.

Sd/ MEMBER(A)

Sd/ MEMBER(J)

trd

11 SEP 2001

গুৱাহাটী বাষ্পোট

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

GUWAHATI

O.A. NO. 365/2001

Shri Harendra Narayan Singh & Ors ...Applicants
versus

Union of India & ors.

...Respondent.

I N D E X

<u>Sl.No.</u>	<u>Particulars</u>	<u>Page No.</u>
1.	Application	... 1 to 14
2.	Verification	... 15
3.	Annexure-I	... 16
4.	Annexure-II	... 17 to 24
5.	Annexure-III	... 25
6.	Annexure-IV	... 26 to 38
7.	Annexure-V	... 39
8.	Annexure-VI	... 40
9.	Annexure-VII	... 41
10.	Annexure-VIII	... 42 to 43
11.	Annexure-IX	... 44 to 45
12.	Annexure-X	... 46
13.	Annexure-XI	... 47 to 49
14.	Annexure-XII	... 50
15.	Annexure-XIII	... x
16.	Annexure-XIV	... x
17.	Annexure-XV	... x

Filed by

Swagat Chakraborty
Advocate.

11 SEP 2001

गुवाहाटी न्यायालय
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH GUWAHATI

Filed by
The Applicant
Through
Snehalit Chakravarthy
Advocate

(An application U/S 19 of the Administrative
Tribunal Act, 1985)

O.A. NO. /2001

1. Shri Hatendra Narayan Singha
Area Organiser, S.S.B. Kokrajhar
2. Shri T.R. Gore,
Sub-Area Organiser, S.S.B.
Bongaigaon,
3. Shri P.Koch
Sub-Area Organiser S.S.B.
Kokrajhar,
4. Dr. G.Talukdar,
Vety.Officer S.S.B. CSA Gr-I(V)
Kokrajhar,
5. Shri A.K. Singh
Circle Organiser S.S.B.
Dhubri,
6. Shri S.Borah
Circle Organiser S.S.B.,
Mankachar,
7. Shri S.Adak,
Circle organiser S.S.B.
Bongaigaon,

Contd.... 2/-

(2)

All the applicants are serving in
the SSB North Assam, Division,
Tezpur Assam,)

....Applicants.

-Versus-

1. Union of India,

Represented by the Secretary to
the Govt, of India Department
of Home Affairs, CGO Complex,
R.K.Puram, New Delhi-110066.

2. Director General S.S.B.

Ministry of Home Affairs
R.K.Puram, New Delhi-110066.

3. Divisional Organiser ,S.S.B.

N.A.O. Tezpur, Assam,

....RESPONDENTS.

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATIONS IS MADE.

Illegal and arbitrary action of the authorities in
not allowing to draw Ration Allowance although Ration
Allowances has already been granted to the executive,
non executive and all constabularyised personnel.

2. JURISDICTION OF THE TRIBUNAL

THE Applicants declare that the subject matter of the
order against which they want redressal is within the
jurisdiction of the Hon'ble Tribunal.

Contd....3/-

(3)

3. LIMITATION.

The applicants further declare that the instant application prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE.

i) That the applicants hereof are all Gazetted Executive personnel serving in the Special Service Bureau (hereinafter referred to as SSB) at the disposal of the ~~Executive~~ Divisional Organiser North Assam Division, Tezpur which is a Department Under the Secretary Home Affairs to the Govt, of India New Delhi w.e.f. 15/1/2001. It is pertinent to mention here that the aforesaid Department was under the Cabinet Secretary to the Govt, of India up to 14/1/2001,

A list of applicants giving details is enclosed as Annexure-1.

(7) ii) That the Applicants have a common grievance and interest in the matter in question and as such they are filling a common and single application ~~as much as~~ as much as the relief sought and, if granted to them will be equally applicable to all of them as they are similarly situated and in order to avoid multiplicity of litigations. As such the applicants crave leave of this Hon'ble Tribunal to allow to file a common and single applications as provided in Rule 4(5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987.

14

(4)

iii) That the Applicants respectfully state that the Govt. of India set up the Directorate General of Security (D.G.S.) in the year 1962 under the Administrative Central of the Cabinet Secretariate for some special purposes which is a multi-role, multi-disciplinary organisation comprising four agencies, viz Special Service Bureau (SSB) Aviation Research Centre (ARC) Special Frontier Force (SSF) and Chief Inspectorate of Armaments (CIOA).

iv) That the Applicants respectfully state that the Cabinet Secretariat, Vide letter No.A-27001/4/86-EA-II dtd. 18/12/87 addressed to the Director, Planning, Directorate, General of Security, informed that various concessions were granted to the staff of SSB, SFF, CIOA and Director of Accounts and the said concessions were listed in ANNEXURE-I in the said letter it was also mentioned that for some of the concessions, the various hardship locations had been categorised as 'B' and 'C' stations as mentioned in the ANNEXURE-II to the letter.

A Photocopy of the said letter dtd. 40/12/87

alongwith the Annexure are annexed herewith and marked as Annexure-II.

v) That the applicants respectfully state that from the said letter and annexures, it would be ample clear that certain concessions were granted and in the instant case the concessions mentioned at Sl. 2 i.e, Ration allowances would be relevant.

Contd...5/-

13

(5)

The ration allowance was granted to the ranks of Field officers and below to the personnel serving in the location categorised as 'B' and 'C' excepting SSB Bn. personnel and Deputy Commandants/Coy comdts/Asstt. Coy Comdts of SFF and also those on deputation in the SFF ~~is~~ from the Army.

vi) That the applicant respectfully state that the Director, SSB, New Delhi vide order under Memo No. Tezpur No. 9/SSB/A2/96(1)NA-2766 dtd. 23/9/97 has categorised ~~xxix~~ Tezpur 'NA' Division as category 'B' station for the purpose of various concession such as Ration allowances hardship allowance, clothing etc. with effect from 23/9/97.

Copy of the aforesaid order dtd. 23/9/97
is annexed as Annexure-III.

vii) That the applicants respectfully state that on declaration of Tezpur as category 'B' station the employees of the SSB serving at Tezpur became ~~eligible~~ ^{eligible} for getting ration allowances.

viii) That the applicant respectfully state that the concerned authorities of both the SSB and ARC at first declined to grant the ration allowances to the non executive personnel. Thereafter the non-executive personnel of SSB and ARC filed numbers of ~~xxix~~ O.A.s before this Hon'ble Tribunal Which were finally disposed off and the Hon'ble Tribunal was pleased to pass judgement and order directing the

(6)

respondents to grant ration allowances to all the non executive personnel.

Few photostate copies of the aforesaid Judgement and order are annexed as Annexure-IV series.

ix) That the applicants respectfully states that in pursuance to the Hon'ble Tribunal's order passed in different O.A.s the respondent concerned authorities by different orders granted ration allowance to the non-executive personnel including ministerial personnel of the S.S.B.

One photocopy of the memorandum dated 8/2/2000 granting ration allowances to the non-executive personnel is annexed as Annexure-V.

x) That the applicants respectfully state that vide different orders the Govt of India was pleased to accord the Extension of ration allowance to the non-executive personnel including Ministerial personnel of S.S.B. ,ARC posted at 'B' and 'C' station.

One photo copy of the aforesaid order is annexed as Annexure-VI.

xi) That the applicant respectfully state that vide order/letter under No.EA/S-Armed 2/76 New Delhi-110001, dated 24/2/1979 the Director, SS.B. Directorate, regulate the ration allowance to the personnel of all

Contd....7/-

(7)

S.S.B. battalions and S.S.B. Coys. (both AP and Non AP of SSB). Accordingly from constable to commandants i.e, all combatised personnel of SSB have been granted ration allowances and the rate of ration allowance is revised vide order dtd. 27/10/99.

A ~~copy~~ photocopy of aforesaid order dtd. 24/2/79 granting ration allowance and the order dtd. 27/10/99 revising the rate of allowance are annexed as Annexure-VII & VIII respectively.

Xii) That the appellant respectfully states that vide order dtd. 4/5/2001 issued by the Director General S.S.B. specifically stated that the cabinet Secretariat vide No.A-49011/22/97-MA-11-1963 dtd. 11/06/1999 extended the single Chain of command system to the areas where double chain of command is in vogue to be implemented in a phased manner. Accordingly it is implemented and all administrative orders regarding stroke posts between group centre and Area Officers in the field units (including Training Centres, Divisional Head Quarters and SSB Hqrs, were withdrawn. As such the non-combatised personnel are become illegible for the benefits enjoyed by the combatized personnel.

Copy of the aforesaid order dtd. 4/5/2001
is annexed as Annexure-IX.

Contd....8/-

(9)

xiii) That the applicants respectfully state that the Medical officers are all civilian central Govt. employees and governed by central Civil Service Rules in all purppses and they are not combatised personnel .But and they are also gazetted in Rank. They have been granted Ration allowance and other benefits/concessions as applicable to the other personnel of Training Centre solonibari vide order dtd. 12/10/2000 issued under Memo No. A-27011/6/92-EA.11.3239 issued by the Deputy Secretary ,Cabinet Secretariate Govt. of India.

Copy of the aforesaid order dtd. 12/10/2000 is annexed as Annexure-X.

xiv) That the applicant respectfully states that though under the circumstances stated above they are entitled to Ration allowances the authorities have not granted the same to the applicant. The applicants submitted representations before the authorities individually for granting ration Allowandes admissible to them But the same was not considered only onthe ground that the applicants are Gazetted officers and the same was clarified bythe SSB Directorate vide letter issued under memo No.9/SSB/A-2/86(i)NA-997 dt.5/4/2000. It is also stated that But the representation was not forwarded to the SSB Directorate by the concerned Head Quarter i.e, N.A.D. Tezpur due to clarification of SSB Directorate issued under Memo NO. 9/SSB/A-2/86(i)NA-997 dt.5/4/2000 whereby the

Contd....9/-

(9)

S.S.B. Directorate clarified that the Ration Allowances is not admissible to the Gazetted officers.

The memorandums issued in reply to the representation of the applicants are annexed as Annexure-XI series.

xv) That the applicants respectfully state that the vide Memorandum dtd. 16/7/1985 the ~~Asstt.~~ Asstt.

Director ,SSB Directorate wrote to the Commandant Group Centre, Ramdanga that the Gazetted officers of the SSB Group Centre are entitled to draw Ration Allowances at Army Rates as per cabinet secretariate Sanction No. EA/S-Armed. 2/76 dtd. 24/2/79 p In the said memorandum it is also stated that as the Ration Allowance to the Gazetted officers of the SSB Group Centres is authorised by the Directorate of Accounts,they may please be asked to authorised the same at the rates allowed to Army officers from time to time and the copy of the said memorandum was forwarded to the ~~Directorate~~ Divisional organiser North Assam and the commandant G.C. Barpeta Road for similar action.

Copy of the foresaid memorandum dtd.

16/7/1985 is annexed as Annexure-XII.


Contd....10/-

18

(10)

xvi) That the applicant respectfully states that inspite of clear instructions/circular/memorandum the ration allowances has not been granted to the applicants As a result of which the applicants have been deprived from their legitimate due.

xvii) That the applicants respectfully states that the Special Duty allowances which is granted to Central Govt. civilian employees posted in N.E. Region vide Ministry of finance Memo No. 200/14/ 83/E-IV dtd. 14/12/83 is also being paid to the combatised personnel of GCS/TCS treating them as Civilian Central Govt. employees .The GC officers are getting both the benefits i,e, the special Duty allowances sanctioned for civilian employees and other Ration Allowances sanctioned for combatised personnel .Therefore it is seen that while the GC/TC officers are granted the allowances sanctioned for civilian employees the civilian officers of the same organisation ~~in known~~ i,e, the applicants are being deprived of the benefit of the Ration Allowances.

xviii) That the applicants respectfully submits that all civilian central Govt. ~~employees~~ employees (Executive and non-executive) and GC personnel (Gazetted and non-Gazetted) except the applicants the Gazeted the benefit of Ration Allowances in

Contd....11/-

Handwritten signature

(11)

the SSB organisation . As such this is a clear discrimination amongs the ~~ha~~ fellow-employees of the SSB organisation posted in category B stations like Tezpur, Salonibari etc and the acts of the respondents violated the Articles 14 and 16 of the Constitution of India.

xix) That the applicants respectfully submits that they are entitled to Ration Allowances on ~~Received~~ declaration of the Tezpur as 'B' station with effect from 23/9/97 as well as vide memorandum dtd. 16/7/1985 (Annexure-xii) But by not granting the same the respondent authority acted illegally and without any authority.

xx) That the applicants respectfully submit that the Similarly situated persons have been granted the Ration Allowances However, the applicants have been deprived of the same . As such the acts of the respondents by not granting the Ration Allowances the applicants are illegal arbitrary discriminatory , unfair ,unjust and violative of the legal and fundamental Rights of the applicants and this is a fit case where in your Lordships can invoke jurisdiction by directing the respondents to grant Ration Allowances admissible to the applicants.

H.H.S

29

(12)

xxi) That the applicants respectfully submit that the non-executive personnel below the rank of field officers were also not granted Ration Allowances.

But in the directions of this Hon'ble Tribunal passed in numbers of I.A.S. as stated above the Ration Allowances was granted to them, As such it is clear that the persons who are not coming to the court for redressal of their grievances they are not granted Ration Allowances which compelled the applicants to approach the Hon'ble Tribunal for a direction to the respondent authorities to grant Ration allowance to the applicants.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS.

i) For that the action of the authorities in denying the Ration Allowances to the applicants only for that they are gazetted officers is illegal, arbitrary and highly discriminatory and as such this is a fit case where this Hon'ble Tribunal will exercise jurisdiction and grant relief.

ii) For that the applicants have been discriminated against in not allowing the benefit of Ration Allowances although they are similarly situated with those of the Civilian Central Govt. employees such as Medical officers etc. or combatised personnel (Gazetted) such as Asstt. commandant Deputy Commandant at posted at G.C.s/T.C.s who have been granted the benefit of ration allowances. As such

Comyd.....13/-

2

(13)

the action of the authorities is bad in law and liable to be set aside.

iii) For that since similarly situated persons of the ARC Doondooza, Numaligarh, TC Saloni bari, SSB Itanagar and Tezpur have been granted ration allowance, the applicants are entitled to ration allowances and since the same has not been granted to them, the applicants have been seriously discriminated against, resulting in violation of the provisions of Articles 14 and 16 of the Constitution of India.

6. DETAILS OF THE REMEDIES EXHAUSTED.

The applicants had already submitted representations to the competent authorities but nothing tangible has been done so far.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authorities or any such applications, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT :

It is therefore most respectfully prayed that your Lordship would be pleased to admit this application call for the entire records of the case, ask the

(14)

respondents to show cause as to why the applicants should not be granted the benefit of Ration allowance with effect from 23/9/97 to the applicants as has been granted to others who are similarly situated persons and after perusing the cause or causes shown if any and after hearing the parties ,direct that in view of the facts and circumstances of the case, the applicants be granted Ration Allowance, as admissible and as has been granted to the similarly situated persons of SSB Tezpur and/or pass any other order/ orders as your Lordships may be deemed fit and proper.

9. INTERIM ORDER , IF ANY PRAYED FOR .

N I L

10. Does not arise, The applicants will be presented personally by the Advocate of the applicants.

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE.

12. LIST OF ENCLOSURES.

As stated in the index.

Contd....Verification...15/-

(15)

VERIFICATION

I Shri Harendra Narayan Singha aged about 53 years, at present working as Area organiser SSB,Kokrajhar, do hereby solemnly affirm and state that I am one of the applicants in the accompanying application and the contents of paragraphs 4(i),ii,iii,v,vii,xiv,xvi,xvii,xviii,xix,xx,xxi) of the said application including those of this verification are true to the best of my knowledge and belief and those of paragraphs 4(iv,vii,viii,ix,x,xii,xiii,xv) being the matters of records are true to my the best of my information and I being one of the applicants have been authorised by other applicants to sign the verification on behalf of them.

And I do hereby verify and sign this verification on this the 9 th day of September, 2001 at Guwahati.

Harendra Narayan Singha
SIGNATURE OF THE APPLICANT.

LIST OF APPLICANTS

Sl. No.	Name of officer	Designation	Place of posting	With effect from
1	2	3	4	5
1.	Shri Milan Kakoti	Joint Area Organiser, SSB, Area.	North Kamrup	
2.	Shri H.N.Singha	Area Organiser, Kamdila Area SSB, (A.P.)	Kokrajhar	1.1.1998 to 3.10.2000
3.	Shri T.R.Gore,	Sub-Area Organiser SSB.	Bongaigaon	1.6.1998.
4.	Shri P.Koch	Sub-Area Organiser SSB	Mongaldoi	19.1.94 to 23.6.97
			Kokrajhar	3.7.97
5.	Dr.C.Talukdar	Vety.Officer,SSB CAS Gr- I(v)	Kokrajhar	4.5.1998
6.	Shri A.K.Singh	Circle Organiser, SSB.	Dhubri	11.9.1997
7.	Shri S.Borah	Circle Organiser, SSB	Mankachar	11.10.1999
8.	Shri S.Adak	Circle Organiser, SSB.	Bongaigaon	13.4.1998.

*attested
S. Clarke
Advocate*

- 17 -

Annexure - I

NO. A.27011/4/86-EA-II
Government of India,
Cabinet Secretariat,
Bikaner House (Annexe),
Shahjahan Road,
New Delhi.

~~Annexure - I~~ 13/11
Annexure - I

15
Annexure - II

New Delhi, the 18.12.87.

To

The Director (Planning),
Directorate General of Security,
East Block, R.K. Puram,
New Delhi-66.

Subject:- Grant of concessions to the staff of SSB, SFF, C.I.D.A. and Directorate of Accounts.

Sir,

I am directed to convey the sanction of the President to the grant of concessions mentioned in the Annexure-I to the various categories of staff of SSB, SFF, CIOA and Directorate of Accounts subject to the restrictions indicated thereon on the pattern of the Research & Analysis Wing of this Secretariat.

2. These orders will take effect w.e.f. 1st August, 1987.

3. For some of the concessions the various hardship locations have been categorised as 'B' & 'C' stations as indicated in Annexure-II to this letter. However, if the Heads of the Departments feel at certain times that certain locations or assignments have become specially hazardous and there is a specific increase in the threat to the personnel and/or premises, they can determine on merits the criteria of hardship and the period for which such locations may be categorised as belonging to category 'B' & 'C' stations after recording the reasons in writing.

4. For the purpose of House Rent Allowance concessions to the various categories of staff, the quantum of posts as listed in Annexure-IV to the Cabinet Secretariat's Order No. A-11016/6/86-DO-1, dated 28.10.86, will also be applicable in respect of the staff of SSB, SFF, CIOA and Directorate of

18/12/87 - attn: S. Chakrabarty
Adm.

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5. This issues with the concurrence of the Ministry of Finance vide their O.O. No. S-1428/SE/87 dated 10.8.87 read with O.O. No. 1151/Dir.PI (S)/31, dated 2nd Dec. 1987.

Yours faithfully *

Sd/-

Encl: Annexure-I & II.

(R.K. GANGAR)

DEPUTY SECRETARY(SR)

Copy to :-

1. Shri H.B. Joshi, Director, SSB,
2. Maj. Genl. S.K. Sharma, PVSM, IG SFF.
3. G.B. Mathur, Dy. Director of Accounts.
4. Lt. Col. K.K. Bhendar, CIOA.
5. Shri J. Subramanian, Director IF),
6. Shri K.K. Mittal, Dy. Director of Accounts (SW).
7. Order File.

OFFICE OF THE DIVISIONAL ORGANISER, SSB; A.P. DIVN, ITANAGAR.

No. NOB/F-9/97-98/27

Dated : 20/11/97

Copy to :-

1. The Comdt., CO:SSB:Dirang/Passer/Tezu - for information and necessary action. W.v.t.
your signal No. 4724 dt. 25.10.97.

Sd/- Illegible
AREA ORGANISER (S)
DIVI. MGRS:SSB:ITANAGAR.

ANNEXURE TO THE CABINET SECTT. LETTER NO. A.27011/4/86-EA-II
DATED 15 DECEMBER, 1987.

Sl. No.	Nature of the Concession.	Extent of the concession granted	Remarks.
1	2	3	4
1)	Hardship Allowance	A hardship allowance @ Rs. 25% of basic pay subject to maximum of Rs. 400/- p.m. in respect of category 'C' and 12.5% of basic pay subject to maximum of Rs. 200/- p.m. to category 'B' stations <u>other than those situated in the North-Eastern region, Andaman & Nicobar Islands and Lakshadweep, where special allowance is already sanctioned.</u>	For the stations which are declared as belonging to category 'B' and 'C' by the Head of the Department under the powers now delegated to him, the same rates will apply.
2)	Ration Allowance	Ration Allowance <u>to the rank of Field Officers and below at the following rates excepting SSB Bn. personnel and Dy. Comdt/s/ Cey. Comdr/s/ Asst. Cey. Comdr/s of SFF and also those on deputation in the SFF from the Army:-</u>	

1 2 3 4

Location

Rates

	<u>Location</u>	<u>Rates</u>
1) Category 'B' Stations		As admissible from time to time in the Border Security Force in peace areas.
ii) Category 'C' Stations		As admissible from time to time in the BSF in operational areas.
3) Clothing	i) A non-refundable clothing grant of Rs.3000/- for staff other than SSG En. personnel and Dy.Comdts/Coy.Comdts/Asstt. Coy.Comdts of SFF and also these on deputation in the SFF from the Arty, posted in Category B & C stations and located at or higher than 2000 Mtrs. above MSL and Rs. 2000/- for staff posted at category B&C stations and located between 1500 and 3000 Mtrs. above MSL as a one time grant.	i) The amount will be paid as an advance and will be adjusted on receipt of the joining report the hardship location and a certificate that the advance has been utilised for the purpose it was intended.

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ii) Renewal grant at the rate of 500/- p.a. for locations at or higher than 3000 Mts. above N.S.L and Rs. 300/- p.a. for locations between 1500 and 3000 Mts. above N.S.L in category 'B' & 'C' stations.

(ii) This one time non-refundable allowance will be admissible only to those personnel who are posted in category 'B' & 'C' locations for a period of not less than 2 years. In case the officer returns from posting from category 'B' & 'C' locations earlier than 2 years at his own request, he will be asked to refund proportionate share of the clothing grant.

(iii) The Head of the Organisations at their own discretion within approved parameters, can classify any location as belonging to category 'B' & 'C' station for the purpose of clothing grant (Though on the basis of height alone it may not so qualify) based on other factors such as severe

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4. Special TA/DA

Daily allowance at increased rates for classified 'A' class cities will be admissible during tour to category 'B' & 'C' stations.

Porterage and animal transport charges as admissible under Supplementary Rules (vide Min. of Fin.C.M. NC.

5(34)-E.IV(B)/64 dated 6.10.65), for classified areas in Himachal Pradesh will be admissible for tours to all category 'B' & 'C' stations.

5. Leave Travel Concession.

i) Employees other than SSB Bn. personnel and those on deputation in the SFF from the Army posted in category 'B' & 'C' locations will be entitled to Leave Travel Concession once a year against the normal rules of one in 2 years.

climate etc. (e.g. in a narrow valley). The Head of the Organisation will get approved, well in advance, from the Cabinet sectt., the parameters for declaring any location as equivalent to the category 'B' & 'C' stations.

In case the employees posted at category 'B' & 'C' locations has already availed the LTC for the block year 1986-87 before issue of this order, that concession will be treated as pertaining to the calendar year, 1986.

~~(24)~~

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ii) In case of death, serious illness or marriage of a family member, where the family resides separately, the employees will be entitled to 50% of the ~~xx~~ rail fare of the entitled class for travel to place of residence of the family. If the employees are to travel more than 50 Kms. by road either at the end of the journey, full bus fare for this journey will also be reimbursed.

6. Journey time while employees posted in category 'B' & 'C' proceeding on leave. Employees posted in category 'B' & 'C' stations will be entitled to joining time between the point of duty and nearest rail head. Leave in their case will commence and terminate on the date the employee reaches the rail head nearest to the place of duty at category 'B' & 'C' station.

ii) The journey time should be reasonable and will be determined by the respective Units.

7. House Rent Allowance House Rent Allowance facilities admissible to the Executive cadre will be admissible to the personnel of other cadres also of corresponding levels except in the case of SSB Bn. personnel and Dy. Comds/Coy. Comds/Asstt. Coy. Comds of SFF and also those on deputation in the SFF from the Army.

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8. Cash compensation for work on holiday as admissible to the staff of the executive cadre upto the rank of Field Officers, in the IB & RRAW, will be admissible to personal Assistants, Stenographers and other staff of Telecom, Cipher and M.T. cadres, who are drawing basic pay of Rs. 900/- (pre-revised) and below are not entitled to overtime allowance.

9. Government transport

Government transport will be provided to the staff engaged in night shifts for picking them up and to enable them to return to their residence.

10. Security allowance to Ministerial, Secretarial and Accounts Cadres.

Security allowance at the following rates is sanctioned to the following category of the staff working in Top Secret Branches subject to a maximum of 15% in each Grade:-

<u>Designation</u>	<u>Amount</u>
i) L.D.O.	Rs. 20/- p.m.
ii) Steno.Gr.III/UDC	Rs. 30/- p.m.
iii) Steno.Gr.II/Assistant	Rs. 50/- p.m.
iv) Section Officer/Private Secretary/Sr.P.A.	Rs. 100/- p.m.
v) Assistant Director/Area Organiser/Dy. Director of Accounts.	Rs. 200/- p.m.
.....	

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No. 9/SSB/A2/96(1)-NA. 2766
 Directorate General of Security,
 Office of the Director, SSB,
 East Block, V, R.K. Puram,
 New Delhi-110065.

Dated, the 23 Sept. 97.

O R D E R

In exercise of the powers vested in him as Head of the Department, in terms of para 3 of the Cabinet Secretariat letter No. A-27011/4/06-EA-II dated, 13.12.67, the sanction of the Director SSB is hereby conveyed to the classification of Tezpur NA Division as Category 'B' station for the purpose of various concessions as mentioned in Annexure I (other than clothing grant) of the above quoted Cab. Secretariat letter dated, 13.12.67 for a period of 3 years (three) with effect from the date of issue of the order.

(K.N. SINGH)
 ASSISTANT DIRECTOR (EA)

To:-

1. The Director of Accounts, Cab. Secretariat, V, R.K. Puram, New Delhi. (For copies).
2. Divisional Organiser, NA Division.
3. DCs: UP/HP/J&K/R&G/RB/SE/AP/State/NA Divn.
4. DIGs; Jhansi/Aligarh/TC/Hatia/Sriven/Kumarsain/T.C. Jhansi.
5. CSDE, Jhansi/TC/Faridabad.
6. Account's Off. Com, SSB Dts. (2 copies).
7. A1/A4/E1/E2/ Branches SSB Dts.
8. CCE, SSB Dts.

Address
 S. Chakrabarty
 Adm.

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWALIATI BENCH.

Original Application No. 103 of 1999.

Date of Order : This the 8th Day of September, 1999.

The Hon'ble Mr. G.L. Sanglyine, Administrative Member.

Shri N. Venugopal and 69 others
All the applicants are serving in the
S.S.B., Itanagar in Arunachal Pradesh.
Applicants.

By Advocate Shri G.N. Das.

- versus -

1. Union of India, represented by the Cabinet Secretary, Department of Cabinet Affairs, Nikaner House, Sahjahan Road, New Delhi and 4 others Respondents.

By Advocate Sri B.S. Basumatary, Addl. C.C.S.C.

ORDER

G.L. SANGLYINE, ADMIN. MEMBER,

All these 70 applicants in this Original Application are employees in the Special Service Bureau (SSB for short), Itanagar, Arunachal Pradesh. They were permitted to pursue this Original Application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Ration allowance was granted to the personnel of the rank of Field Officers and below serving in the locations categorised as 'B' and 'C'. The applicants stated that they are in the rank of Field Officers and below. By order dated 8.11.1994 certain stations in Arunachal Pradesh were classified as category 'B' and 'C' stations for the purpose of various concessions granted to the employees. In the said order Itanagar was categorised as 'B' station and its categorisation was renewed for a further period of 3 years with effect from 8.11.1998. They claim that consequent to the categorisation of Itanagar station as a 'B' station the

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affd
S. Chatterjee
Adv

employees of the SSB serving in Itanagar became eligible for getting the ration allowance from 8.11.1994. However, according to them, for some inexplicable reasons, the respondents denied the allowance to the applicants in a most illegal and arbitrary manner. Consequently they submitted representations praying for payment of the allowance to them. But there was no response from the respondents. They submitted that in the case of employees of the Aviation Research Centre, Doon dooma the Tribunal directed payment of Ration Allowance in the order dated 14.6.1996 in O.A.No.245 of 1995, order dated 17.7.1998 in O.A.No.89 of 1996 and order dated 21.4.1999 in O.A.No.228 of 1998. The executive cadre of the SSB Itanagar were also granted ration allowance. They submitted that they are similarly situated with the employees of the Aviation Research Centre and the executive cadre of SSB, Itanagar and have prayed that the respondents may be directed to allow them ration allowance with effect from 8.11.1994.

2. The respondents have contested the application and submitted written statement. According to them the applicants are holding non-executive cadre in the SSB, Arunachal Division and the ration allowance is not admissible to them. The ration allowance is admissible only to the executive staff of the rank of field Officer and below posted in category 'B' or 'C' stations. They also submitted that the orders of the Tribunal in the case of Aviation Research Centre cannot be extended to the applicants in this O.A. who were not applicants in those original Applications decided by the Tribunal. This is also the view taken by the respondents in their office.

Memorandum dated 19.2.1999, Annexure-R to the written statement.

3. I have heard learned counsel of both sides. Mr G.N.Das, learned counsel for the applicants submitted that according to the equation of posts and the orders of the Tribunal in

respect of the Aviation Research Centre relied on by the applicants, the applicants are entitled to the ration allowance. Mr. B.S. Basumatary, learned Addl. C.G.S.C for the respondents did not dispute the contention of Mr. Das. -

I have perused the application as well as the judgments in the 3 Original Applications relied on by the learned counsel for the applicants, particularly judgment at para 4 of the order dated 14.6.1996 and judgment at para 3 of the order dated 21.4.1999 in which detail discussions and reasons for allowing payment of ration allowance in those cases

had been recorded. I am of the view that the applicants in the O.A. presently under consideration are similarly situated with the applicants in those cases and the judgments in those O.A.s covered the case of the applicants in the present O.A.

I therefore direct the respondents to pay ration allowance to the applicants with effect from the date the allowance became admissible to Itanagar on the strength of order dated 8.11.1994 and subsequent orders extending payment of the allowance or from the date of their actual posting in Itanagar, whichever is later. The payment of the arrear amount as admissible to each applicant shall be made by the respondents within 90 days from the date of receipt of this order.

Application is disposed of. No order as to costs.

Certified to be true Copy

मानांकित दिनांकित
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१५८
प्राचीन विद्या विभाग
प्राचीन विद्या विभाग

Comm. 1. 41

1. What is the meaning of “A

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1. *Leucosia* *leucostoma* (Fabricius) *leucostoma* (Fabricius) *leucostoma* (Fabricius)

1. *Leucosia* *leucosia* (L.) *leucosia* (L.)

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. 245 of 1995. ✓

Date of Order: This is the 14th Day of June, 1996.

Hon'ble Shri G.L. Sanglyine, Member (A),

Hon'ble Shri D.C. Verma, Member (J),

1. Sri Bishnu Prasad Saikia
Sanitary Inspector,

Aviation Research Centre,
Doomdooma.

2. Sri Dipak Nandi
Radio Mistri,

ARC, Doomdooma.

By Advocate S/ Shri G.K. Bhattacharya
with G.N. Das.

Versus -

1. Union of India
represented by Cabinet Secretary,
Department Cabinet Affairs,
New Delhi.

2. Directorate General of Security Block
V(East), R.K. Puram,
New Delhi-110066.

3. Director, Aviation Research Centre,
Block-V(East), R.K. Puram,
New Delhi.

4. Deputy Director,
Aviation Research Centre,
Doomdooma.

5. Deputy Director,
Aviation Research Centre,
Doomdooma.

By Advocate Shri S. Ali, Sr. C.G.S.C.

O R D E R

G.L. SANGLYINE, MEMBER (A)

The applicants are employees of the Aviation Research Centre, Doomdooma (ARC for short). Applicant No.1 is a Sanitary Inspector a post which is equivalent to Deputy Field Officer and is below Field Officer. The applicant No.2 is a Radio Mistri. The post of Mistri falls under the category of Senior Field Assistant. This is also below Field Officer. The competent authority of ARC has classified

contd. 2...

attached
S. C. Verma
A.D.

14.6.96.

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 2. 1. Doon Dooma as a Category B station with effect from 22.2.1986
 2. Annexure IV to this O.A. namely No. A.27011/4/86
 EA-II (A) dated 6.12.1987 conveyed the sanction of the
 President to the grant of additional concessions mentioned
 in the Annexure thereto to the various categories of the
 staff of ARC except those on deputation from the Indian
 Air Force. According to the Annexure Ration Allowance at
 the rate admissible in the BSF in peace areas is admissible
 upto the rank of F.O and below in category B areas of ARC.
 The applicants had requested the authorities concerned to
 allow them the Ration Allowance but this was declined by
 the authorities. Hence this Original Application under
 Section 19 of the Administrative Tribunals Act, 1985.

3. Mr. S. K. Bhattacharya, learned counsel for the
 applicants submitted that the applicants are entitled to
 the Ration Allowance with effect from 22.2.1994. This allow-
 ance was not granted to them because of wrong interpretation
 of the order dated 6.12.1987 by which payment of the
 allowance was discontinued. Relying on the written statement
 of Mr. S. K. Bhattacharya, G.S.C., submitted that the applicants have
 made the submission that Government had equated
 various non-executive posts with different executive cadres
 for all concessions. The fact however remains that the
 Equation of posts vide order No. A-11016/6/86-DOI dated
 28.10.1986 (Annexure-III) is for the purpose of House Rent
 Allowance only. Further, the concession of Ration Allowance
 has been extended to the employees of junior executive
 cadre only upto the rank of field officer on the analogy
 of the Junior Executive Staff of R & AW and the applicants
 who do not fall in this category cannot get the benefit of
 Ration Allowance. Mr. G.K. Bhattacharya submitted that

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this ground taken by the respondents is not tenable as in the case of Intelligence Bureau the Ration Allowance was allowed to the non-executive staff also and when the allowance was stopped to be paid applications were submitted before the Central Administrative Tribunal and the payment of Ration Allowance was restored. In this connection he has referred to the orders in the O.A. of 163 of 1991 and No. 199/91 of this Bench.

4. We have perused the records and heard the ~~common~~ counsel of the parties in this O.A. Letter No.A-49011/8/86-Do.1(B) dated 10.5.1986 shows that the President is pleased to sanction 8(eight) concessions to the various categories of Staff of ARC. One of the concessions is House Rent Allowance and it has been stated that House Rent Allowance admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels. Consequently equation of posts was ordered

by the order No.A-11016/6/86-DOI dated 28.10.1986 exclusively for the purpose of payment of House Rent Allowance.

Under this order the applicant was entitled to draw House rent allowance. Under letter No.A.27011/4/86-EA-11(A)

dated 6.12.1987 Additional Concessions were granted and one of them was Ration Allowance to the various categories of the staff of ARC. The claim of the respondents is that since there is no equation of posts in respect of Ration Allowance this allowance cannot be granted to the applicants who ~~ARE~~ are non-executive staff. We are not impressed by such stand of the respondents. Unlike in the case of granting House Rent Allowance for the purpose of granting Ration Allowance such equation of posts is not required by the authorising letters. This position is clear from the

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the following:

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Sl. No. Nature of the concession granted Remark
the con-
cession

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(A) Ration Allowance Ration allowance upto the rank of FO and below at the following rates:-

<u>Location</u>	<u>Rates</u>
-----------------	--------------

(1) Category-B stations As admissible from time to time in the Border Security Force in peace areas.

(B) House Rent Allowance House Rent Allowance facilities admissible to the Executive Cadre will be admissible to the personnel of other cadres also of corresponding levels.

Separate orders will be issued about corresponding levels.

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The respondents cannot bring in what is not there or what is not intended to be there by the letter No.A 27011/4/86-EA-II(A) dated 6.12.1987 as indicated above. This letter simply clearly states that the allowance is admissible to the various categories of the staff of KRC not exceeding a limit upto the rank of FO and below. In O.A.163/53 and O.A.179/91 of this Bench on the strength of the recommendations of the same one man Committee referred to in this O.A. Ration Allowance was paid to the non-executive staff of the Intelligence Bureau but the payment was stopped in 1991. This Tribunal in the order dated 17.12.1993 (to which one of us was party) after discussion and relying on the order dated 27.9.93 of the Central Administrative Tribunal, Chandigarh Bench, Circuit at Jammu in O.A.No.381/JK/92 had held that Ration Allowance was admissible to the applicants in those two O.A.s. The facts in those two O.A.s and of the present O.A. insofar as they relate

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to Ration Allowance and House Rent Allowance are almost

identical. The conditions in those two O.A.s is in respect of Ration Allowance that the personnel posted in category B locations will be entitled to Ration Allowance at non-qualifying area rate for BSF. For house rent allowance it is stipulated that House rent allowance would be applicable to all other cadres of the IB under the same terms applicable to the executive cadres of corresponding levels. In view of the facts mentioned above we hold that Ration Allowance is admissible to the applicants in this O.A. The respondents are directed to pay Ration Allowance to the applicants at the rate, applicable to them with effect from the due date 22.2.1994. The arrear amount shall be paid within 31.10.1996.

The application is allowed. No order as to costs.

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Number (4)

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Number (5)

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~~SECRET~~

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 228 of 1998.

Date of Order: This the 21st Day of April, 1999.

Shri G.L.Sanglyine, Administrative Member.

Shri Kiran Shankar Deb & 59 others.

All the applicants are serving in Aviation Research Centre, Doomdooma in the District of Tinsukia, Assam.

By Advocate Sri G.N.Das.

versus

1. Union of India
represented by the Cabinet Secretary,
Department of Cabinet Affairs
New Delhi.

2. Directorate General of Security,
Block-V (East), R.K.Puram,
New Delhi-66.

3. Director
Aviation Research Centre,
Block-V (East),
R.K.Puram, New Delhi-66.

4. Deputy Director,
Aviation Research Centre,
Doomdooma, District Tinsukia.

Applicants.

Respondents.

By Advocate Sri B.S.Basumatary, Addl.C.G.S.C.

ORDER

G.L.SANGLYINE, ADMN. MEMBER

This application has been submitted by 60 (sixty) applicants with the prayer to allow them to file a single application as provided in Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. Prayer granted.

2. The applicants are employees of Aviation Research Centre (ARC for short), Doomdooma in various categories. In this application they prayed that Ration Allowance be granted to them with effect from 22.2.1994 as admissible and as has been granted to similarly situated employees of

*affidavit
S. Chakraborty
Bld.*

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the ARC pursuant to the order of the Tribunal dated 14.6.1996 passed in O.A.245/95 and order dated 17.7.1998 passed in O.A. No.89/96. The respondents have contested the application and submitted written statement. According to the respondents the allowance is not admissible to the applicants as they do not belong to the executive cadre of employees of the ARC.

3. I have heard Mr. G.N. Das, learned counsel for the applicants and Mr. B.S. Basumatary, learned Addl. C.G.S.C. for the respondents. The issue of grant of Ration Allowance to the employees of ARC Doomandooma was considered in the order dated 14.6.1996 in O.A. No.245/95 as mentioned above. It was held that the Ration Allowance was admissible to the applicants in that O.A. and the respondents were directed to pay Ration Allowance to them at the rate applicable to them with effect from the due date, namely, 22.2.1994. Ration Allowance to the staff of ARC in general was granted initially by the order No.A. 27011/4/86-EA-II(A) dated 6.12.1987. The grant of Ration Allowance in respect of the employees of ARC Doomandooma in particular was effective from 22.2.1994 only. The order dated 6.12.1987, Annexure-II I was issued in continuation to the letter No.A-49011/8/86-DO-I(B) dated 10.5.1986, Annexure-I. Neither in the order dated 10.5.1986 nor in the order dated 6.12.1987 it has been mentioned that only the employees belonging to executive cadre can enjoy the benefit of Ration Allowance. In the letter No.ARC/Com/30(B)/87-III-186 dated 22.2.1994, Annexure-IV also there is no mention that the Ration Allowance is to be granted to the employees of the ARC belonging to the executive cadre. The allowance was granted from the date of issue of letter for a period till such time it is categorically otherwise. After hearing both sides I am of the view that



~~3f Annexure~~ 33
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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 353 of 1999

Date of decision: This the 1st day of December 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman.

Shri Tua Ram Gogoi and 53 others.....Applicants
All the applicants are employees of the
Special Service Bureau, North Assam Division, Tezpur, Assam.

By Advocates Mr K.K. Phukan and
Mr M. Sarania.

- versus -

1. The Union of India, represented by the Cabinet Secretary to the Government of India, Department of Cabinet Affairs, New Delhi.
2. The Director General of Security, Block-V (East), R.K. Puram, New Delhi.
3. The Director, S.S.B., East Block-V, R.K. Puram, New Delhi.
4. The Divisional Organiser, S.S.B., North Assam Division, Tezpur, Assam.

..... Respondents
By Advocate Mr B.S. Basumatary, Addl. C.G.S.C.

Baruah J. (V.C.)

In this application the applicants have prayed for certain directions to the respondents.

2. The applicants are employees of Special Service Bureau (SSB for short), North Assam Division, Tezpur, Assam, in various categories. They pray that Ration Allowance be granted to them with effect from 23.9.1997 as admissible and as has been granted to similarly situated employees of the SSB, Itanagar. According to the

*S. Chakraborty
S. Chakraborty*

[Signature]

pite of several requests and demands the refused to pay Ration Allowance to them. application.

3. Mr M. Sarania, learned counsel for the applicants and Mr B.S. Basumatary, learned Addl. C.G.S.C. appearing on behalf of the respondents. Mr Sarania submits that the present case is squarely covered by the decision of this Tribunal given in O.A.No.103/99. He further submits that the present applicants being similary situated with that of the applicants of the aforesaid O.A. they are also entitled to Ration Allowance. Mr Basumatary, very fairly submits that the present case is squarely covered by the decision of O.A.No.103/99.

4. On hearing the learned counsel for the parties and upon perusal of the order dated 8.9.1999 passed in O.A.No.103/99, I am of the view that the present applicants are similary situated with the applicants of the aforesaid O.A. Accordingly I hold that the respondents have arbitrarily denied the benefit of Ration Allowance to the present applicants. Therefore, the respondents are directed to pay Ration Allowance to the applicants with effect from the date the allowance became admissible to Tezpur on the strength of the Annexure-III order dated 23.9.1997 or from the date of their actual posting in Tezpur, whichever is later. This must be done as early as possible, at any rate within a period of three months from the date of receipt of this order.

5. The application is accordingly disposed of. No order as to costs.

Sd/- VICE-CHAIRMAN

Copy
Central Administrative Tribunals
Sarabati Banerjee

IMMEDIATE

39 - Annexure V
No. 30/SSB/A-2/97(17)- 485-508
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE DIRECTOR : SSB
EAST BLOCK - V. R.K. PURAM
NEW DELHI - 110066.

DATED THE, 08/02/2001

MEMORANDUM

Subject:- Grant of Ration Money allowance to the Non-Executive personnel including ministerial personnel of SSB.

....

Cabinet Secretariat vide their order No.A-49011/2/2000-DO-I (Vol.II)-99 dated 30/01/2001 have sanctioned Ration Money Allowance to the non-executive personnel including ministerial personnel of SSB posted to category 'B' and 'C' stations. A copy of the Cabinet Secretariat order dated 30/01/2001 refer to above is enclosed.

2. All non-executive personnel including ministerial personnel holding non-gazetted posts and posted to category 'B' and 'C' stations declared vide this Directorate order No.30/SSB/A-2/97(17) dated 01/11/2000 are entitled to draw ration allowance w.e.f. 30/01/2001.

Encls: As above.

S. S. Bora
(S.S. BORA)
JOINT DEPUTY DIRECTOR(EA)

To

15/2

1. D.O. : HP/UP/J&K/R&G/SB/NB/AP/NA/Shillong/M&N Division.
2. DISG : FA Gwadam/TC Sarahan/Haflong/Jammu/Salonibari/Kumarsain.
3. Commandant, CSD 'W' Bhopal/TC Faridabad.
4. Accounts Officer, SSB.
5. AI/A4/E1/E2 branches.
6. Order File.

affixed
S. Chakravarthy
ADV -

Shahjahan Road
New Delhi, the

ORDER 130 AM 2000

Sanction of the President is hereby accorded to the extension of the Ration Money Allowance at the specified rates to the non-executive personnel, including the Ministerial personnel of Special Service Bureau, Aviation Research Centre (Directorate General of Security) posted at 'B' & 'C' Stations on par with the position prevailing in R&AW and in terms of para 2(ii) of the Ministry of Finance OM No.50(4)/97-IC dated 11/01/2000.

2. Special Service Bureau/Aviation Research Centre is requested to comply with the above orders of the Government. The Ration Allowance will consequently be admissible only prospectively based on the review undertaken for the purpose. The revised orders relating to the classification of stations should also be issued simultaneously along with the orders relating to the Ration Allowance.
3. No additional Budgetary provisions will be agreed to on account of liberalization.
4. This issues with the approval of Ministry of Finance(Department of Expenditure) vide their UO No 50(4)/97-IC dated 30.01.2000.

Mukul Chatterjee
Deputy Secretary to the Government of India

Copy to:-

1. Director, SSB.
2. Director, ARC. [ARC may critically review the justification and necessity for the continued categorization of the stations as 'B' & 'C' as has already been done by R&AW/SSB under intimation to this Secretariat.]
3. Director of Accounts, Cabinet Secretariat.
4. Director(F/S).
5. US(SR)
6. SO/EA-II.
7. Guard file.

*attested
S. Chatterjee
Adv.*

VII

CABINET SECRETARIAT
SOUTH BLOCK

No. EA/S-Armed-2/76 NEW DELHI-110001, the 24 FEB, 1979

Shri T.M.Subramaniam,
Director, S.S.B. Directorate,
New Delhi.

Subject: Terms and conditions governing SSB Battalions and SSB Cosy personnel - grant of free ration or ration allowance in lieu thereof.

Sir, I am directed to refer to the correspondence relating with SSB Directorate UO No. 1/1/76-SSB/E-2 dated 13.6.1978 on the subject mentioned above and to state that in modification of the existing orders contained in para-3 of the Cabinet Secretariat letter No. EA/S-Armed-65/68 dated 3.4.1968 as amended from time to time (in respect of non-NEFA Battalions), end of the Cabinet Secretariat letter No. EA/S-Armed-9/63 dt, 29.11.1967 (in respect of NEFA Bns), and para 6 of No. EA/SP-66/74 dated 22.1.1975 (in respect of Manipur and Tripura Cosy) and to convey the sanction of the President to regulate the concession of free ration or ration allowance in lieu thereof to the personnel of all SSB Battalions and SSB Cosy (both AP and Non-AP of SSB) as under:

- i) Free ration or ration allowance at Army scale prevailing in that area for personnel posted in the Hill areas of Uttar Pradesh, Himachal Pradesh, Punjab, Ladakh and in Arunachal Pradesh and in Sub-Divisions of Darjeeling, Kurseong and Kalimpong;
- ii) Free ration or ration allowance at Army scale for personnel posted in the belt extending upto 30 miles from the International border in West Bengal and Assam and J&K (except Ladakh), Meghalaya, Sikkim, Tripura and Manipur; and Mizoram'
- iii) Free ration or ration allowance at 2/3 of Army scale for personnel posted in the belt extending from 30-60 miles of International Border in West Bengal, Assam, J&K (except Ladakh), Meghalaya, Sikkim, Tripura and Manipur; and Mizoram'

2. These orders take effect from the date of their issue. Cases of grant of free rations or ration allowance in lieu thereof, if regulated otherwise in the past, will not be re-opened.

3. This issues with the concurrence of the Ministry of Finance vide their UO No. 193-DFA(S)/79 dated 2.2.1979.

Yours faithfully,
S/—
(SURJEET SINGH) 23/2/79
DIRECTOR(S)

Copy to:

1. Shri S.K.Mukherjee, D.G., SSB Dte., New Delhi.
2. Shri R.Sarkar, D.A.C.S., New Delhi.
3. Shri A.K.Lal, I.F.A., w.r.t. his Dy. No. IFV/415 dt. 17.1.1979.
4. Guard file.

NB. *(words 'and Mizoram' added vide amdt. dt. 26.4.80)

*After 1st
S. Chaturvedi
A.C.S.
Held.*

SSB 12.8.99

260

NO. 1/5/96-SSB/E.2/Vol.II - 2867
Directorate General of Security
Office of the Director : SSB
Block No. V (East), R.K.Puram,
New Delhi - 110066.

Dated the 27/10/99

MEMORANDUM:

Sub:

GRANT OF RATION MONEY TO THE COMBATISED PERSONNEL OF SSB.

Reference SSB Directorate Memorandum
No. 1/5/96-SSB/E.2/Vol.II dated 11.3.99 on the subject.

2. A copy of MHA order No. PAD/9/27/98/IA/BSF/ PF. II dated 12.8.99 revising existing rate of Rs. 612/-PM to Rs. 614/- PM w.e.f. 01.4.99 is forwarded for necessary action please.

Encl: 1 (One)

(DALEEP TANDON
COMMANDANT (EB)

26/10/99
16/10/99

Distribution:

1. DACS (Coord Wing) East Block-IX, R.K.Puram, New Delhi-66
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Gwadam/Sarahan/Haflong/CSD&Workshop Bhopal. *Kohima*
4. Commandants : Dharmpur/Delhi/Shamshi/Sapri/Srinagar/
Almora/Chamna/Falakata/Ranidanga/Sikkim/
Rongaigaon/Debendranagar/Dirang/Basat/
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Raiganj/Kohima/Mokokchung/Haflong/Tripura/
Leh/Sunderbani/Jammu.
5. Asstt. Director (NGO), ARC Directorate, New Delhi.
6. The Asstt. Director (EA)/Accounts Officer, SSB Dte.
7. G.Fs/SOs Folder/F.No. 1/4/92-SSB/E.2, 10/2/89-E.II
& No. 1/4/92-SSB/E.2.
8. SOS N.I, A.2 & A.4

PTO

After *Asstt. Director*
S. Chakraborty
Dte.

No. PAD/9/27/98/IA/BSF/DP.11
Government of India/Bharat Sarkar
Ministry of Home Affairs/Chir Mantra/aya

6-

New Delhi the 12th Aug, 1999.

To

1. The Director General Border Security Force New Delhi-110003.
2. The Director General CRPF, New Delhi-110003
3. The Director General ITBP, New Delhi-110003
4. The Director General CISF, New Delhi-110003
5. The Director, I.B., New Delhi
6. Dy.C.P.(HQ) Police Headquarters, New Delhi.

Sub: Ration Money Allowance to personnel of Central Para Military Forces.

Sir,

In continuation of this Ministry letter No. PAD/9/27/98/IA/BSF/157 dated 17th May, 99 on the subject cited above. I am directed to convey the sanction of the President to the Government contribution towards ration money allowance payable to combatised non-gazetted personnel of BSF, CRPF, ITBP, CISF, based on a daily requirement of 3950 calories as applicable to Army personnel when they are deployed alongside the Army/ahead of the Army of International border of the line of actual control/under Ops control of the Army, being fixed at Rs. 792/- (Rupees seven hundred ninety two only) w.e.f. 1.7.99 till further orders. All other conditions will remain unchanged.

2. As regards Ration Money Allowance for officers of CRPF upto the rank of Pn Comdr. the same could not be worked out due to non-finalisation of the same in WAG's Branch, Army HQs. However, pending revision of WAGM officers upto Pn Comdr of CRPF may continue to draw the existing rate of ration money allowance admissible w.e.f. 1.9.98 for the time being.

3. Ration Money Allowance based on a daily requirement of 2900 calories being fixed at Rs. 614/- (Rupees six hundred fourteen only) to all the non-gazetted CRPF personnel deployed on duties as laid down in the existing instructions. The expenditure shall be made by CRPF from out of respective budget grant.

4. This issues with the concurrence of IFD vide their Dy. No. 1310/99-Fin.III dated 21.7.99.

Yours faithfully,
Sd/- illegible
(Neeraj Kataria)
Desk Officer.

Copy to :

1. DACB, New Delhi
2. PAD BSF/CRPF/ITBP/CISF, New Delhi
3. Controller of Accounts, MHA, New Delhi
4. Fin.III/PW.II/PW.III/PW.IV/PW.V/PW.I/Bud.I, Desks, MHA.
5. DG Supply and Transport, Army HQs, New Delhi
6. Ministry of Defence, Sonia Bhawan, New Delhi
7. JC(UR)-for such action as is deemed necessary in respect of Delhi Police.

Sd/- illegible
(Neeraj Kataria)
Desk Officer.

(10)

5

h,15

X

No. 30/SSB/A2/99(12) 15/7-30
Ministry of Home Affairs,
Office of Director General, SSB
Govt. of India,
East Block-V, R.K. Puram,
New Delhi-110066.

Dated, 4th May 2001.

ORDER

Minister
Cabinet Secretariat vide their No.
A-49011/22/97, EA-II-1963 dated 11.06.1999 extended the Single Chain of Command system to the Areas where double chain of command is in vogue, to be implemented in a phased manner. For implementing the same, the administrative orders issued from time to time, allocating stroke posts between Group Centres and Area officers in the field units (including Training Centres), Divisional Hqrs. and SSB Hqrs., stand withdrawn with immediate effect. Henceforth, all stroke posts will be manned only by the Group Centre officers. As a result, the overall strength of the Area officers will be restricted to the sanctioned cadre strength (shown in the respective Service Rules) further reduced due to closure of Areas and WATS, in the above said Government order. The revised cadre strength would be as under:-

Contd.. 2/-

*After
S. Sankar
Adv.*

Area Organisers	-	23
Jt. Area Organisers	-	25
Sub-Area Organisers	-	91
Circle Organisers	-	151

Concurred
 3.5.2001
 (N.S. SANDHU)
 DIRECTOR GENERAL, SSB

DISTRIBUTION

1. Addl. IXI, IG(Pern.), IG (Opn & Trng), IG (Admin & Prov), DIG(RA), DIG(EU), SSB Dir, and Guard in-charge of A2 Branch.
2. Divisional Organisers: J&K, HP, UP, ND&S, SB, NAD, AP, Shillong, M&N and R&G.
3. Dy. Inspectors General: TC Sarahan, Haflong, Salomibari, Sambu, and Frontier Academy, Gwadam.

Encl. No. 1/3877/MOH/2001/5619-26 DA. 23/5/201
 copy to:-

- 1) All Adj i.e. TGP/TSK/KJR/NV/NLP
- 2) Compt. GIC D/Nager, GIC BSN and WATS D/Nager for info.

*Area Department, SSB
 North Area, SSB
 T. P. S. S.*

NO. A-27011/6/92-EA.II.3039

New Delhi, the

A-4 Br. SSB Dte 1-21-81

ORDER 12 OCT 2000

A-4 Et. 332
Dy. No. 5471 Subject :- Grant of various concessions viz Earn. Leave, Ration Money etc. to Chief Medical Officer (SC). TC, Saloni Bari.

Reference SSB Dte.'s U.O.NO.15/SSB/A.
dated 9.8.2000.

2. Sanction of the President is accorded to the extension of orders contained in this Smt order of even number dated 19.6.1992 for the grant of various benefits/concessions viz Earned Leave, Gratuity Money, Rent Free Accommodation etc. to Civil Medical Officer (SC), Training Centre, Salenibari as applicable to other personnel of TC, Salenibari

3. These orders will take effect from the date of issue.

4. This issues with the concurrence of the Integrated Finance Unit vide their U.O. NO.1114/D/2000 dated 20.9.2000 and 4.10.2000.

(MUKUL CHATTERJEE
DEPUTY SECRETARY

- ✓. Director, SSB, New Delhi.
- 2. Dir.F(S), Cab. Sectt., New Delhi.
- 3. Director of Accounts, Cab. Sectt., New Delhi
- 4. Guard file.

No.15/S:IB/A4/99(4)-416
Directorate General of
Office of the Director,
East Block-V, R.K. Puram
New Delhi - 110066.

Dated, the 19/2/2021

Copy forwarded to:-

1. The Divisional Organiser, North Assam Division, Tezpur.
2. The Dy. Inspector General, T.C. Saloni Bari.

(-T.R. KAILAS) 1
SECTION OFFICER(A-IV)

SECTION C

NO. 9/SSB/A2/86(1)-NA-997
Directorate General of Security
O/O the Director:SSB
East Block, V.R.K.Puram
New Delhi-110066

Dated 5th April/00

Memorandum

Sub:- Grant of Ration Allowance.

Please refer to your Memo No.2797-801 dt. 27.3.00 forwarding application of Group 'B' officers on the subject mentioned above.

2. According to item No.2 to the Annexure-I of the Cabinet Sectt., letter No.A-27011/4/86-EA-II dt. 18.12.87, ration allowance is admissible to the rank of Field officer and below on posting to Category 'B' & 'C' stations. On the basis of the judgement of CAT, Guwahati, the non-gazetted non-executive personnel are getting ration allowance on posting to Tezpur. The personnel who have applied for ration allowance are holding gazetted rank. As such, ration allowance is not admissible to them. Even the executive personnel holding gazetted rank are not entitled for the same.

3. It is observed that while forwarding applications. Divisional organiser has not given any comments with reference to the rules. In future, while forwarding such applications, the rule position may please be examined and forwarded to this Dte. with comments.

Sd/-

(S.S.Bora)
Joint Deputy Director(EA)

TO
The Divisional Organiser
SSB, NAD Tezpur.

attd
S.Challuwa
Adm

NO. 6/4/MISC/97(Vol-II) 556-
Govt. of India

Ministry of Home Affairs,
O/O the Divisional Organiser,
SSB, North Assam Division: Tezpur

Dated the Tezpur on 22.5.001

50

Memorandum

Shri H.N.Singha Area Organiser Kokrajhar may
please refer to his Memo No.322-24 dt.15.5.001
forwarding application of Shri P.Koch,S.A.O. and Dr.
C.Talukder,V.O. Kokrajhar for grant of ration allowance.

2. The SSB Dte. vide their Memo No.9/SSB/A-2/
86(1)NA-997 dt.15.4.00 has clarified that ration
allowance is not admissible to Gazetted officer. A copy
of the said Memo is enclosed herewith for ready
reference.

In view of above clarification of SSB Dte on
the subject the Div.Hqr did not consider to forward
the application of Shri P.Koch and Dr.C.Talukder, V.O.

This has the approval of D.O. NAD.

22.5.01
Area Organiser(S)
NAD, Tezpur

Encl:As above.

TO

✓ The Area Organiser
Kokrajhar.

alt/alt
S-Chakraborty
Adl.

NO.6/4/MISC/97/ 5565

Govt. of India

Ministry of Home Affairs,

O/O the Divisional Organiser,

SSB, North / Assam Division: Tezpur

Dated the 1st Jan 2001.

Memorandum

Shri H.N.Singha, Area Organiser Kokrajhar may please refer to his application dt.3.5.01 addressed to the Directorate General SSB, New Delhi for grant of ration allowance.

The SSB Dte. vide their Memo No.9/SSB/A2/86(1) NA-997 dt.5.4.00 has clarified that ration allowance is not admissible to the Gazetted officers. A copy of the said Memo is enclosed herewith for ready reference.

In view of above clarification of SSB Dte. on the subject, this Hqr did not consider to forward your application to SSB Dte.

This has the approval of D.O. NAD.

W.M. S/17
Area Organiser(STAFF)
NAD, Tezpur.

TO

✓ Shri H.N.Singha
Area Organiser
Kokrajhar.

*affd
S. Chakraborty
Adv.*

(COPY)

NO. 1/4/82-SSB(E2)
DIRECTORATE GENERAL OF SECURITY
SURAKSHA NIVARAKSHALAYA
OFFICE OF THE DIRECTOR SSB
NISHEETH SLC. SURAKSHA NIVARAKSHALAYA
BLOCK V(EAST) R.K. PURAM
NEW DELHI - 110065

Dated this :- 16 JUL 1985

MEMORANDUM

Subject :- Payment of Ration money to Officers.

.....

Please refer to your Memorandum No. VI/
P/SJC/1/1298 dated 10.6.85 regarding revision of
rates of Ration money.

2. The Gazetted Officers of SSB Group Centres
are entitled to draw ration allowance at Army rates
as per Cabinet Secretariat sanction No. EA/S-Armed
2/76 dated 24.2.79.

3. As the Ration allowance to the Gazetted
Officers of SSB Group Centres is authorised by
the Director of Accounts, they may please be
asked to authorise the same at the rates allowed
to Army officers from time to time.

Sd/-
(D.K.SARKAR)
ASSISTANT DIRECTOR

To

The Commandant
Group Centre,
Ranidanga.

Copy to: The Divisional Organiser, North Assam
w.r.t his message No. T/2393
dated 4.6.85 for similar action.

The Commandant G.C. Barpeta Road.

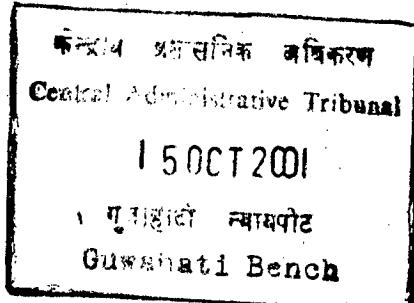
Sd/-
dtd-15/7
ASSISTANT DIRECTOR.

CTC

23-5-2001

SECOND III CLASS
CC, SSB, DONGAIGARH

altered
S. Chakraborty
Adm.



Filed by
B.C. Pathak

12910101
(B. C. Pathak)
Addl. Central Govt. Standing Counsel
Central Administrative Tribunal
Guwahati Bench : Guwahati

51
Signature
Divisional Organiser SSB
N. A. Division Tezpur

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. NO. 365/2001

IN THE MATTER OF

Written Statement filed by Respondent No. 1 to 3

AND

IN THE MATTER OF

O.A. NO. 365/2001

Title Shri H.N. Singha and Others

VS

Union of India & Others

I, R. D. Thongchi, Divisional Organiser, North Assam Division, SSB, Tezpur do hereby solemnly affirm and state as follows :-

1. The D.O. NAD impleaded as party Respondents No. 3 received the copy of the said O.A. through Deputy Registrar, CAT Guwahati alongwith order dated 12-09-2001. I have gone through, understood the contents thereof, as such I am well acquainted with the facts and circumstances of the instant case. That I am competent to verify and sign the written statement on behalf of Union Of India and Other official respondents.
2. That this Department does not admit the facts, statements, allegations and averment made in the said O.A., save and except those have been specifically admitted in the written statement as under :

(Page- 2).

3. That as regards the contention of para 1 of the application the Deponent respectfully states that the applicants are all gazetted executive and non-executive/ personnel and thereby they are not entitled to ration allowance granted to the non-gazetted executive/ non-executive staff, vide Cabinet Secretariat letter No.A-27011/4/86-EA-II dated 18-12-87 (Annexure of the O.A.) as the ration allowance was granted to the executive staff upto the rank of F.O. vide above mentioned letter.

4. That as regards contents of para 2 and 3 of the O.A., this Deponent does not make any comment, since these are matter of records.

5. That as regards contents of para 4(i), same are admitted being a matter of record.

6. That as regards contents of para 4(ii), it is for the Hon'ble Court to adjudicate upon the relief as prayed for by the applicants.

7. That as regards contents of para 4(iii), it is submitted that the same are partially admitted. However, w.e.f. 15-1-2001 the operational/ administrative control of SSB has been transferred to MHA including CIOA.

8. That with reference to contents of para 4(iv to ix) of the O.A. it is submitted that the same are matter of record.

9. That with reference to the contents of para 4(x) of the O.A. it is submitted that as is evident from Annexure-VI of the O.A. that as per the order of the Govt. the said allowances is specifically authorised on their posting to "B" & "C" Stations to Non-executive personnel including the Ministerial personnel of SSB and ARC.

contd...

(Page- 3)

10. That with reference to contents of para 4(xi), it is submitted that the Applicants are not entitled to Ration Allowance. A perusal of Annexure-II to the O.A. incorporating the position with reference to Ration Allowance would reveal that the same is authorised to the rank of F.O. and below only. The said allowance is not authorised to civilian gazetted executive and non-executive employees. Further it is admitted that the representations were received from the applicants. The same were duly considered and replied on merit. As the applicants are gazetted executive and non-executive employees they are not entitled for the Ration Allowance, as the same has not been authorised to them. Same has only been authorised to the rank of F.O. and below as per the scheme and policy of the Government mentioned in the order dated 18-12-87 (copy enclosed as Annexure-II to the O.A.).

11. That with reference to contents of para 4(xii to xxi), it is submitted that the present O.A. is not at all covered by the judgement and orders as mentioned in para (VIII) of the O.A. All the judgements referred to be the applicants pertain to non-gazetted, non-executive employees of the rank of F.O. and below. The present applicants are gazetted executive and non-executive employees and there is no order in vogue, authorising them the said ration allowance.

GROUND

12. That with reference to subpara I to III of para 5 it is submitted that the factual position has already been elaborated in detail in the reply furnished in the preceding paras of the O.A. and

contd...

(Page- 4)

the same is reiterated here for the sake of brevity. There is no order in vogue which authorises ration allowances to the gazetted non-executive/executive employees of the SSB. Further, the judgement of various O.As as projected in para 4(viii) of the O.A. are concerned same are not applicable to the present applicants as all the present applicants are gazetted executive employees and non-executive employees whereas the applicants in the other O.As are non-gazetted employees. In light of the submissions made herein above, it is most respectfully submitted that the present O.A. be dismissed being devoid of merit.

13. That as regards contents of para 6 of the O.A. it is submitted that the applicants have themselves in para 4(ix) of O.A. admitted that reply to their representations have been received and they have been informed of the factual position. Copy of the same has been annexed as Annexure- XI(Series) of the OA.

14. The para 7 of the O.A. is a matter of record.

15. With regard to para 8 of the O.A., in light of the submission made herein above, it is most respectfully submitted that the instant O.A. be dismissed being devoid of merit. As there is no order, authorising ration allowances to the gazetted officers executive/non executive and the same cannot be authorised to them.

16. Para 9 to 12 no comments.

(Page- 5)

VERIFICATION

I, R. D. Thongchi, Divisional Organiser , SSB, North Assam Division, Tezpur do hereby verify that the contents stated in the written statement are true to the best of my knowledge, belief and information and that no material fact has been concealed and suppressed.

AND I sign this verification today on this 1st th day of October, 2001.



DECLARANT

Divisional Organiser SSB
N.A. Division Tezpu